

FORM TMA-1

THE TRADE MARKS ACT,1999

Fee Rs.1,000

Application for registration as a Trade Marks Agent, rule 153

(To be filed in triplicate)

I beg to apply for registration as a trade marks agent under the Trade Marks Act,1999.

1 A certificate of character from..... is enclosed herewith.

I, hereby declare that I am not subject to any of the disabilities stated in clauses (i), (ii),(iii),(iv),(v) and (vi) of rule 151 of the Trade Marks Rules,2001 and that the information given below is true to the best of my knowledge and belief.

1. Name in full beginning with surname if any (in capital letters).....
2. Address of the place of residence.....
3. Principal place of business.....
4. Father's name.....
5. Nationality.....
6. Date and place of birth.....
7. Occupation in full.....
8. Particulars of qualifications for registration as a trade marks agent2.....
9. Whether at any time removed from the Register of Trade Marks Agents and if so the details thereof.

Dated this.....day of20.....

Signature

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at (3)

1. The certificate testifying to the character of the candidate should e from a person not related to the candidate and being a District Magistrate, a Chief Presidency Magistrate or the Chief Administrative Officer of the District where the candidate usually resides, or from any other person whom the Registrar may consider fit.

1. **Copies of diplomas certificate or other documents duly attested by a Magistrate, Notary Public must be sent with the application. Experience certificate may be enclosed.**

2. **State the name and place of the appropriate office (see rule 4).**